

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE  
TRIBUNAL, KOLKATA  
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.1

**Customs Appeal No.78746 of 2018**

(Arising out of Order-in-Appeal No.KOL/CUS(PORT)/AA/1272-1276/2018 dated 03.07.2018 passed by Commissioner of Customs (Appeals), Kolkata.)

**M/s. Vrindavan Impex Private Limited**

**...Appellant**

*VERSUS*

**Commissioner of Customs (Port), Kolkata**

**.....Respondent**

**APPEARANCE**

Shri S.C.Ratho, Consultant for the Appellant (s)  
Shri S.Debnath, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI ASHOK JINDAL, MEMBER(JUDICIAL)  
HON'BLE SHRI K. ANPAZHAKAN, MEMBER(TECHNICAL)**

DATE OF HEARING : 30.04.2024  
DATE OF DECISION : 30.04.2024

The Appeal is allowed with consequential relief, if any. For order, see order of date in Customs Appeal No.78658 of 2018.

Sd/

**(ASHOK JINDAL)  
MEMBER (JUDICIAL)**

Sd/

**(K. ANPAZHAKAN)  
MEMBER (TECHNICAL)**